

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 383 OF 2016 IN
DFR NO. 2043 OF 2016**

Dated : 24th August, 2016

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munikrishnaiah, Technical Member**

In the matter of:

**Savita Oil Technologies Ltd.
Vs.**

.... Appellant(s)

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s)

:

Mr. Anantha Narayana M.G.

ORDER

**IA NO. 383 OF 2016
*(Appl. for condonation of delay)***

There is three days' delay in filing this appeal. In this application, the applicant/appellant prays that the delay may be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application, the delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **06.09.2016.**

**(T.Munikrishnaiah)
Technical Member**
ts/mk

**(Justice Ranjana P. Desai)
Chairperson**